

# ACT No. XXXI OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
23rd September, 1927.)

## An Act further to amend the Assam Labour and Emigration Act, 1901, for certain purposes.

VI of 1901;

**W**HEREAS it is expedient further to amend the Assam Labour and Emigration Act, 1901, for certain purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Assam Labour and Emigration (Amendment) Act, 1927. Short title.

VI of 1901.

2. For sub-section (2) of section 116E of the Assam Labour and Emigration Act, 1901 (hereinafter referred to as the said Act), the following sub-section shall be substituted, namely:—

Amendment of section 116E, Act VI of 1901.

“(2) Such cess shall be payable on every person deputed by an employer to engage or assist persons to emigrate and on every person assisted to emigrate to a labour district:

Provided that the rates at which the cess is levied shall not exceed the following rates, namely:—

Five rupees a year on each person so deputed; and  
Five rupees on each person assisted to emigrate.”

3. Where any sum has been paid as cess under section 116E of the said Act before the commencement of this Act, notwithstanding that it was not so payable, and such sum would have been payable if this Act had been in force at the time of the payment, such sum shall be deemed to have been legally due as cess, and no claim shall lie in any Court for its refund.

Validation of recoveries prior to commencement of this Act.

Price 1 anna or 1½d.]